

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

14.11.2011

OA No. 218/2009

Mr. P.N. Jatti, Counsel for applicant.
Mr. Gaurav Jain, Counsel for respondents.

The present OA is directed against the order dated 29.09.2008 (Annexure A/1), order dated 12.02.2007 (Annexure A/2) and also against the charge memo dated 07.11.2005 (Annexure A/3).

Vide order dated 12.02.2007 (Annexure A/2), the Disciplinary Authority imposed the penalty of dismissal from employment. Against the order dated 12.02.2007 (Annexure A/2), the applicant preferred an appeal and the same has been dismissed by the Appellate Authority vide order dated 29.09.2008 (Annexure A/1) maintaining the punishment awarded by the Disciplinary Authority.

Learned counsel for the applicant submits that the Postmaster General is having the power to condone the absence for a period of more than 180 days and having taking the benefit of the power vested to the Postmaster General, the applicant wishes to represent before the Post Master General.

Having considered the submission made on behalf of the applicant that he wants to represent before the Postmaster General to invoke his power to condone the absence of more than 180 days, we allow the request and given liberty to the applicant to represent before the Postmaster General and it is for the Postmaster General to consider the same in accordance with the rules.

With these observations, the OA stands disposed of with liberty reserved to the applicant to file substantive OA if any prejudicial order is passed against him.

Anil Kumar
(Anil Kumar)
Member (A)

K.S. Rathore
(Justice K.S.Rathore)
Member (J)

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